

- (22) The Indian Forest Service (Pay) Tenth Amendment Rules, 1986 published in Notification No. G.S.R. 881 in Gazette of India dated the 18th October, 1986.
- (23) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986 published in Notification No. G.S.R. 882 in Gazette of India dated the 18th October, 1986.
- (24) The Indian Police Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 883 in Gazette of India dated the 18th October, 1986.
- (25) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1986 published in Notification No. G.S.R. 884 in Gazette of India dated the 18th October, 1986.
- (26) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 885 in Gazette of India dated the 18th October, 1986.
- (27) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1986 published in Notification No. 840 in Gazette of India dated the 4th October, 1986.
- (28) The Indian Administrative Service (Probation Amendment Rules 1986) published in Notification No. G.S.R. 1036 (E) in Gazette of India dated the 25th August 1986.
- (29) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 1037 (E) in Gazette of India dated the 25th August, 1986.
[Placed in Library, See No. LT—3134/86]

Notifications under Administrative
Tribunals Act, 1985

THE DEPUTY MINISTER IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS (SHRI
BIREN SINGH ENGTI) : I beg to lay on
the Table a copy each of the following
Notifications (Hindi and English versions)
under sub-section (1) of section 37 of the
Administrative Tribunals Act, 1985 :—

- (1) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986 published in Notification No. G.S.R. 935 (E) in Gazette of India dated the 4th July, 1986.
- (2) The Orissa Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 936 (E) in Gazette of India dated the 4th July, 1986.
- (3) The Himachal Pradesh Administrative Tribunal Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986 published in Notification No. G.S.R. 1015 (E) in Gazette of India dated the 28th August, 1986.
- (4) The Himachal Pradesh Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 1016 (E) in Gazette of India dated the 22nd August, 1986.

[Placed in Library, See No. LT—
3135/86.]

12.24 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay
on the Table the following eight Bills passed
by the Houses of Parliament during the last

[Secretary General]

session and assented to since a report was last made to the House on the 22nd August, 1986 :—

- (1) The Mines and Minerals (Regulation and Development) Amendment Bill, 1986
- (2) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986
- (3) The Appropriation (No. 4) Bill 1986
- (4) The Essential Commodities (Amendment) Bill, 1986
- (5) The Dowry Prohibition (Amendment) Bill, 1986
- (6) The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1986
- (7) The Central Duties of Excise (Retrospective Exemption) Bill, 1986
- (8) The Taxation Laws (Amendment) and Miscellaneous Provisions) Bill, 1986

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 22nd August, 1986 :—

- (1) The Constitution (Fifty-third Amendment) Bill, 1986.
- (2) The State of Mizoram Bill, 1986.
- (3) The Industrial Development Bank of India (Amendment) Bill, 1986
- (4) The Commissions of Inquiry (Amendment) Bill, 1986
- (5) The Tamil Nadu Legislative Council (Abolition) Bill, 1986
- (6) The Apprentices (Amendment) Bill, 1986

- (7) The National Security Guard Bill, 1986

12.24 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS

Twenty-fourth Report

[English]

SHRI M. THAMBI DURAI (Dharmapuri) : Sir, I beg to present the Twenty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

At this stage Shri Basudeb Acharia and some other hon. Members left the House

(Interruptions)**

MR. SPEAKER : Nothing. Not allowed.

(Interruptions)**

SHRI AJAY MUSHRAN : I have given a notice under rule 193, Sir.

(Interruptions)**

[Translation]

MR. SPEAKER : If the House is to the sun like this then it is a matter of shame.

(Interruptions)**

[English]

MR. SPEAKER : I will see to it.....

(Interruptions)**

MR. SPEAKER : Mr. Swell, I will give a consideration.

(Interruptions)**

** Not recorded.